

O.A. - 6/96

1/8.1.1996

Hon'ble Mr. K.D.Saha, Member (A)

Requisites filed  
on 01/01/96  
w/c 01/01/96

Heard the learned counsel for the applicant.  
Admit. Issue notices to the respondents to file written statement within six weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week. List this case on 1.3.1996 before the Registrar for completion of pleadings.

MPS.

  
( K.D.Saha )  
Member (A)

2/1.3.96

Shri. M. L. Paswan, Registrar Incharge.

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*Notices issued  
on 10-01-96  
PKL*

Nobody is present on behalf of either of the parties. Notices have been issued to the respondents on 10.1.96. Sr has not been received as yet. Put up on 10.4.96 for filing the W/s as well as receipt of SR.

  
( M. L. Paswan )  
Registrar I/C

3/10.4.96

Shri M.L.Paswan, Registrar Incharge

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WS has not been filed. List on 10.5.96 for filing WS.

  
( M.L.Paswan )  
Registrar I/C

SKS

4/10.5.96

Shri. M. L. Paswan, Registrar Incharge.

Valakalathingam filed  
on behalf of the  
Respondents  
P. T. P.  
15/5/96

PKL  
Written Statement  
filed on behalf  
of Respondents  
wed  
30/5/96

Learned Counsel for the applicant is present  
The respondents are represented by junior to Mr. G. E  
and prays for time for filing the W/s. Prayer allowed  
up on 30.5.96 for filing the W/s.

( M. L. Paswan )  
Registrar I/C

W.S. has been filed in this  
case, on behalf of Respon-  
dents. The learned Counsel  
for the applicant prays that  
for filing Rejoinder, time  
may be allowed. Prayer  
allowed. List on 8/6/96  
for Rejoinder.

St  
Registrar

6/8.7.96

Shri M.L.Paswan, Registrar I/c

Shri D.G.Dastidar, learned Junior counsel to Shri Gautam Bose, counsel for the respondents, is present. W.S. has been filed in this case on behalf of the Respondents. Learned counsel for the applicant to file Rejoinder, if any. List on 30.7.96 for filing rejoinder, if any.

*JK*  
( M.L.Paswan )  
Registrar I/c

SKS

4  
4.9.96

Shri D.G. Dastidar, learned Jr. Counsel to Shri Gautam Bose, Counsel for the respondents, is present. Rejoinder has not been filed in respect of applicant. List on 30.9.96 for filing rejoinder, if any as a last chance.

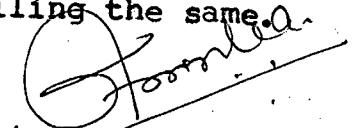
JK  
DR

8/20.9.96

Sri. S. P. Sinha, Dy. Registrar Incharge.

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The learned counsel for the applicant is present and prays for time for filing the rejoinder. Prayer allowed. Put up on 11.10.96 for filing the same.



( S. P. Sinha )  
Dy. Registrar I/C

PKL

9/11.10.96

Sri. M. L. Paswan, Registrar I/C.

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The learned junior counsel to Mr. G. Bose is present on behalf of the respondents. W/s have been filed on behalf of all the respondents. Rejoinder has not been filed on behalf of the applicant. Although sufficient time was given, therefore, let the case be placed before the Hon'ble Bench for further direction, fixing 31.10.96.

  
( M. L. Paswan )  
Registrar I/C

PKL

10./ 31.10.96. List this matter on 23.12.96 for hearing.

  
( V.N. Mehrotra )  
Vice-chairman

/C8S/

11./ 23.12.96. On the request made by Shri Gautam Bose, the counsel for the respondents, the case is adjourned to 11.2.97 for hearing.

*V.N.M.*

/CBS/ (K.D. Saha) (V.N. Mehrotra)  
Member (A) vice-chairman

12./ ~~24.12.96~~ 10.2.97. On the request made by the learned counsel for the applicant, the case is adjourned to 19.2.97 for hearing.

*V.N.M.*

/CBS/ (V.N. Mehrotra)  
vice-chairman

13/19.02.97 Shri P. Kumar, counsel for the applicant.  
Shri G. Bose, counsel for the respondents.  
*Partly Heard*  
Learned counsel for the respondents prays for two weeks time to seek instruction from the department in support of the charge made against the applicant. Prayer allowed.

List on 17.03.1997 for hearing as part-heard case.

*V.N.M.*  
(V.N. Mehrotra)  
vice-Chairman

14./ 17.3.97. On the request by Shri Gautam Bose, the learned counsel for the respondents with consent of the applicant's counsel, the case is adjourned to 4.4.97 for hearing as part-heard matter.

*V.N.M.*

/CBS/ (V.N. Mehrotra)  
Vice-chairman

15./ 4.4.97.

Shri P. Kumar , the counsel for the applicant.

Shri Gautam Bose, the counsel for the respondents.

On the request made by Shri Gautam Bose, the counsel for the respondents , the case is adjourned to 22.4.97 for hearing.

/CBS/

(V.N. Mehrotra)

Vice-chairman

16/22.04.97

On the request made on behalf of Shri P. Kumar , the learned counsel for the applicant, the case is adjourned to 1.5.97 for hearing before the Single Member Bench.

/CBS/

(V.N. Mehrotra)

Vice-chairman

17./ 1.5.97.

Shri P. Kumar, the counsel for the applicant.

Shri G. Bose, the counsel for the respondents.

By mutual consent, the case is adjourned to be listed on 1.7.97 for hearing before the Single Member Bench.

/CBS/

(K. Muthu Kumar)

Member (A)

(V.N. Mehrotra)

Vice-chairman

18/01.07.97

None for the applicant.

Shri G. Bose, counsel for the respondents.

List on 07.08.1997 for hearing.

SKJ

19/07.08.97

None for the applicant.

Shri G. Bose, counsel for the respondents.

The applicant or his counsel is not present today also. The O.A. is dismissed for default.

(V.N. Mehrotra)  
Vice-Chairman